

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 07**

**C.P. (IB)/943(MB)2023**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **12.07.2024**

NAME OF THE PARTIES: **BANK OF MAHARASHTRA V/s MR. KETAN  
KARKHANIS**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Pradyumna D. Sharma for the Personal Guarantor is present through VC.

The Financial Creditor as well as Personal Guarantor place on record notice issued under Section 13(2) of the SARFAESI Act. The matter was already heard and was posted for taking on record this notice on previous date. The matter is **Reserved for Order.**

**-sd-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

**-sd-**

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**